

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALAHABAD BENCH  
ALLAHABAD

Civil Misc. Contempt Petition No.121 of 2004.

In  
Original Application No.1490 of 2003.

Allahabad, this the 24<sup>th</sup> day of January, 2006.

Hon'ble Mr. A.K. Bhatnagar, Member (J)  
Hon'ble Mr. D.R. Tiwari, Member (A)

Lal Chanda s/o Late Sarjoo Maurya,  
Age 61 years, r/o vill. -Sewapur,  
Post -Kukrauthi,  
District- Sant Rai Das Nagar (Bhadohi) UP.

...Applicant.

(By Advocate : Shri O.P. Gupta)

Versus

1. B.S.Sinsinwar  
Pay & Account Officer,  
D.C. (H), Ministry of Commerce &  
Textile, West Block-7, R.K. Puram,  
New Delhi.
2. Vasu Deo Chatruvedi,  
Assist. Director, (A&C),  
Carpet Weaving Training Centre,  
D-64, A-M-1, Nagar Nigum Colony,  
Sigra, Varanasi.

...Respondents.

(By Advocate : Shri A.Sthalekar)

O R D E R

By Hon'ble Mr. A.K. Bhatnagar, J.M.

This contempt petition has been filed for  
punishing the respondents for willful dis-obedience  
of the order dated 13.2.2004 passed in OA No.1490 of  
2003.

W/

2. According to counsel for the respondents ~~that~~ he has filed supplementary counter today in the court, showing the full compliance of the order passed by this Tribunal. The same is taken on record. The copy of the same has already served on the applicant's counsel today.

3. Shri O.P. Gupta, learned counsel for the applicant prays for two weeks time for filing the rejoinder in this case which we do not consider necessary as the matter is in between contemnor and court. Learned counsel for the applicant submitted that the applicant has not received arrears of revised pension till date. On the other hand, learned counsel for the respondents invited our attention on paragraph 3 of the supplementary counter filed by <sup>today</sup> ~~today~~ and submitted that the representation of the applicant has been decided by the Regional Director, C.R. Lucknow on 13.1.2006 (filed as Annexure-SCA-1). He further pointed out that the total <sup>length of service</sup> ~~month~~ of the applicant was treated as 22 years and revised pension order was sent to the Senior Account Officer as stated in Paragraph-4 of the Supplementary Counter (filed as Annexure-SCA-II). The pension of the applicant has also been revised from 1689/- to 1813/- per month. Therefore, the order passed on 13.2.2004 in OA No.1490/03 is fully complied with.

4. After hearing the counsel and on the perusal of the supplementary counter, we are of the considered view that the due compliance of the order passed in the aforesaid OA has been fully made. Therefore, the contempt petition is dismissed and notices issued to the respondents are hereby discharged.

  
Member-A

  
Member-J

RKM/